

ITEM NO.44

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 651/2026

FEDERATION OF ALL INDIA MEDICAL ASSOCIATION

Petitioner(s)

VERSUS

NATIONAL TESTING AGENCY & ORS.

Respondent(s)

FOR ADMISSION

IA No. 157111/2026 - EX-PARTE AD-INTERIM RELIEF

WITH

W.P.(C) No. 668/2026 (X)

FOR ADMISSION

W.P.(C) No. 659/2026 (X)

FOR ADMISSION

IA No. 158602/2026 - STAY APPLICATION

Date : 29-05-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s): Mr. P. V. Yogeswaran, AOR  
Mr. Ashish Kumar Upadhyay, Adv.  
Mr. Y. Lokesh, Adv.  
Mr. V. Kandha Prabhu, Adv.  
Ms. Dhatri Singh, Adv.  
Ms. Maitri Goal, Adv.  
Ms. Hari Preethi, Adv.  
Mr. Guneswaran Pv, Adv.  
Mr. Satya Narayan, Adv.  
  
Ms. Charu Mathur, Adv.  
Ms. Ritu Reniwal, AOR  
Mr. Yashpal, Adv.  
  
Ms. Tanvi Dubey, AOR  
Mr. Yash Dubey, Adv.  
Mr. Mekala Ganesh Kumar Reddy, Adv.

For Respondent(s): Mr. Tushar Mehta, Solicitor General  
Ms. Pankhuri Shrivastava, Adv.  
Ms. Neelam Sharma, AOR  
Mr. Deepankar Kumar, Adv.

Mr. Mukul, Adv.

Mr. Laxmikant Matadan Shukla, AOR

Mr. Rakesh Binjola, Adv.

Mr. Ravinder Kumar, Adv.

Ms. Vidisha Sharma, Adv.

Mr. Sanjay Kumar Regar, Adv.

Ms. Manjul Tiwary, Adv.

Mr. Dinesh Bhatt, Adv.

Mr. Manu Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned Solicitor General appears on behalf of the Union of India.
2. Pursuant to our directions dated 25.05.2026, the Director (Legal), National Testing Agency, has filed an affidavit indicating the process by which the recommendations of the High-Level Committee of Experts were implemented and also the procedure in conducting the NEET-UG 2026.
3. Dr. K. Radhakrishnan, Former Chairman of ISRO, who also heads the High-Powered Steering Committee, has also filed an affidavit indicating the implementation of the recommendations of the High-Powered Steering Committee and the future course of action.
4. We are informed by the Solicitor General that in the memo of parties, Union of India is joined/represented through the Secretary, Ministry of Health and Family Welfare instead of the Ministry of Education. Let the necessary substitution be carried out in the memo of parties.
5. We direct the Union of India to file an affidavit indicating how and in which manner the process of conducting and concluding the NEET examination, year after year, would be done. The affidavit

shall indicate the method by which regulating and supervising authorities of NEET examination can develop and retain institutional memory so that they can act on the basis of the experience, data, and information they have gathered and processed with each examination cycle. The endeavour must be to ensure that the National Testing Agency has the wherewithal, physical and intellectual, to prevent incidents such as the 2024 or 2026 examinations from occurring in the future.

6. The affidavit shall be filed within a period of six weeks from today.

7. List on 24.07.2026.

(KAPIL TANDON)  
COURT MASTER (SH)

(NIDHI WASON)  
ASSISTANT REGISTRAR